

(2021) 02 P&H CK 0042

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 1063 Of 2021

Arshnoor Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 04-02-2021

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2021) 02 P&H CK 0042

Hon'ble Judges : Manjari Nehru Kaul, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

Manjari Nehru Kaul, J

1. Prayer in the instant petition filed under Article 226 of the Constitution of India, is for issuance of directions to respondents No.2 and 3, to provide protection of life and liberty to the petitioners, who have married against the wishes of private respondents.

2. Petitioner No.1 â?" Ashnoor Kaur, aged 19 years and petitioner No.2 â?" Gurjant Singh, aged 22 years & 6 months, who appeared in-person submit

that they have got married on 01st January, 2021, against the wishes of their family members, arrayed as respondents No.4 to 8. It has been further

submitted that the private respondents are threatening to interfere in the marital life of the petitioners. Hence, they are seeking protection in that

regard and have approached this Court by way of filing the instant petition.

3. In view of the above, the present petition is disposed off with a direction to respondent No.2 â?" Commissioner of Police, Amritsar, to look into the

representation dated 01st February, 2021 (Annexure P-5) qua threat perception,

if any, and take necessary steps, if any required, in accordance with law, to ensure that the life and liberty of the petitioners is not jeopardized at the hands of the private respondents. However, this direction will not validate the marriage said to have taken place between the parties and will have no effect on any civil or criminal action, which could be initiated in the matter in accordance with law.